BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 323/2017 In C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Chandra Prakash Jain (IRP)

V/s.

Mekaster Engineering Ltd. & Ors.

Section of the Companies Act:

Section 18 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

1. Vinay Bairagna

Rospondent (Liver) (Cosponate Debter)

2. Shain Jani

Ad u.

I16 Showsow

Amoschand Margaldon and Ca. Foo Org. Appliant

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Learned Advocate Mr. Kuldeep Adesara present for IRP. Learned Advocate Mr. Vinay Bairagra present for Respondent. Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Respondent (Sika Company) in IA 323/2017.

In view of order of Hon'ble High Court of Gujarat passed in Misc. Civil Application no. 138/2017 in CP 437/2017 whereby the Hon'ble High Court of Gujarat recalled the order dated 06.07.2017 there is no impediment to IRP to proceed.

Application is disposed of accordingly.

MANORAMA KUMARI

MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

BIKKI KAVEENDKA BABU MEMBER JUDICIAL